

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2012

CC 14649/2012

(From the judgement and order dated 10/08/2005 in SA No.65/1993,
dated 15/06/2012 in RP No.287/2005, of The HIGH COURT OF JUDICATURE AT
ALLAHABAD)

DINESH CHANDRA AWASTHI & ANR.

Petitioner(s)

VERSUS

VIJAY @ VIJAI KUMAR MISHRA & ORS.

Respondent(s)

WITH I.A. 1(C/delay in filing SLP and office report)

Date: 03/09/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA

For Petitioner(s)

Mr. Pramod Swarup, Sr. Adv.

MS. Pareena Swarup, Adv.

Mr. Prashant Chaudhary, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Issue notice on the application for condonation of delay as well as
on the special leave petition.

Status quo, as obtaining today, shall be maintained by the parties
until further orders.

|(Shashi Sareen)

|Court Master

| |(Veena Khera)

| |Court Master

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